

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 208  
IB-2340/ND/2019

**IN THE MATTER OF:**

**M/s Pooja Finelease Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Auto Needs (India) Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 7 of IBC**

**Order delivered on 31.01.2020**

**Coram:**

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor**

**:Mr. Rasendra Beniwal, Mr.  
Chirag Gupta, Mr. Kumar  
Sumit, Advocates, Mr. K.L.  
Sharma, Authorized  
Representative**

**For the Respondent/ Corporate-debtor**

**:Mr. M.P. Sahay, Mr. Eccha  
Shukla, Advocates**

**ORDER**

After some argument learned counsel appearing for the petitioner prayed for adjournment. List the case for 5<sup>th</sup> February, 2020.

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**(V.K. Subburaj)  
Member (T)**

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**(Abni Ranjan Kumar Sinha)  
Member (J)**